

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
7	3.10.94	<p>As rightly urged on behalf of respondents' counsel Mr. Akhaya Mishra that the only prayer sought for in this application by the petitioners was to permit him to appear in the civil services preliminary examination for the year 1994. The Tribunal, by its order directed on 15.4.94 that the petitioners be permitted to appear civil services examination scheduled to be held on 26th June, 1994. The same was passed on hearing counsel for both sides. As no other relief is sought in the petition, the petition is disposed of accordingly in terms of the order passed on 15.4.94.</p> <p><i>[Signature]</i> VICE-CHAIRMAN</p> <p><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>	<p>counters has been filed by opp. party Adj. for hearing.</p> <p><i>[Signature]</i> 30/9</p> <p>Beach</p>
8.	4.10.94	<p>Heard Mr. Aswini Kumar Mishra for the petitioners and Mr. Akshaya Ku. Mishra for the Respondents on him a Misc. copy of the application No. 596 of 1994 has been served. The simple prayer of the petitioners in this Miscellaneous Application is that only the results of the preliminary examination which was held on 26th June, 1994 should be declared by the UPSC as has been directed in other matters that were disposed of on 3rd October, 1994 in which a specific vacating the stay order direction was given that the results of those petitioners should be declared.</p> <p>As in the main application OA No. 199 of 1994</p>	<p>M.A-596/94 at fl. A 505 Clarification of orders.</p> <p><i>[Signature]</i> 8/10</p> <p>Beach</p> <p>85. No. 8 dt. 4.10.94</p> <p>A copy of OS. No. 8 dt. 4.10.94 may be given the counsel both sides.</p> <p>It is also �oncertified that the file has been Received on 6.10.94 at 10.15 A.M.</p> <p><i>[Signature]</i> 8/10</p> <p>B.505 6.10.94</p>

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	<p>there is no order directing to withhold the publication of results, the Union Public Service Commission had no reasons whatsoever to withhold the results of the petitioners. But it because appears <del>that</del> the applicants herein had approached this Tribunal for a direction to permit them to appear in the preliminary examination on their own apprehension they have withheld the results as a blanket measure <sup>there is</sup> alongwith <del>them</del> whose favour/ stay order has been passed. As there was no stay order in this case, the UPSC should not have <del>been</del> withheld the results of the petitioners. We are not for a moment, in a position to know whether they <sup>were</sup> <del>have</del> advised to withhold the results of the present petitioners. In view of this position, there is absolutely no reasons for the UPSC to withhold the results of the applicants herein.</p> <p>Mr. Akshya Kumar Mishra for the respondents has stated that there is no such prayer made in the earlier original application. He wants instructions to be taken from UPSC to make his statement on the Misc. Application. We find it <del>unnecessary</del> only unnecessary to give <del>any</del> opportunity</p>		

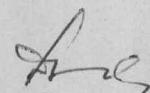
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for this simple reason that we have directed that the results of all the candidates who were permitted to appear in the preliminary examination should be published vacating the stay order. That being so, <sup>Given</sup> the UPSC has acted on ~~its~~ <sup>its</sup> own, it is only necessary now that they should publish the results of the applicants accordingly and we direct that ~~the~~ if the results of the applicants <sup>are</sup> ~~are~~ withheld, same <sup>shall</sup> be published within 10 days from the date of receipt of a copy of the order.

~~Thus~~ the MA is accordingly allowed.

A copy of this order shall be forthwith handed over to the learned counsel for both sides.

Mr. Akshya Kumar Mishra for the respondents shall intimate the UPSC accordingly forthwith.

  
Vice-Chairman

  
Member (Admn.)